

[Shri Hem Barua]

House that after the Cabinet takes decision in relation to the general insurance companies, he will come and inform the House, make a statement here. Possibly, he is going to make a statement to day, but, unfortunately, the Cabinet decision is already out in the press.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : How can it be ?

SHRI NATH PAI (Tajapur) : How innocent!

SHRI HEM BARUA : I think the press was able to get the information from the closed preserves of the Cabinet. There must be in the Cabinet or in his Ministry somebody who must have leaked it but to the press.

MR. SPEAKER : That is happening very often. Not only in his Ministry.

SHRI HEM BARUA : Here is a Finance Minister who is in the habit of bepassing your authority and the authority of this Parliament.

SHRI MORARJI DESAI : This is a very serious charge. I take exception to it. I have not bypassed Parliament. I am not capable of doing it.

SHRI K. LAKKAPPA : May I make a submission on the Mahajan Commission report ?

(Interruptions).

12-28 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF INDIAN RARE EARTHS LIMITED

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : I beg to lay on the Table a copy of the Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1966-67, along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619-A of the Companies Act 1956. [Placed in Library. See No. LT-2143/67]

GOVERNMENT RESOLUTION REGARDING NATIONAL CREDIT COUNCIL

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to lay on the Table a copy of the Government Resolution regarding the establishment of the National Credit Council. [Placed in Library. See No. LT-2144/67]

PAPERS UNDER TARIFF COMMISSION ACT AND REPORT OF BHARAT ALUMINIUM COMPANY

THE MINISTER OF STEEL, MINES AND METALS (DR. CHANNA REDDY) : I beg to lay on the table :

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—
 - (i) Report (1966) of the Tariff Commission on the Fair Selling Price of Antimony.
 - (ii) Government Resolution No. F. 3 (7) Met/66, dated the 5th December, 1967.
 - (iii) Statement showing reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said section.

[Placed in Library. See No. LT-2145/67]

- (2)(i) A copy of the Report of the Bharat Aluminium Company Limited for the period from the 27th November, 1965 to the 31st March, 1967, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619-A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-2146/67]

PRESS COUNCIL (SECOND AMENDMENT) RULES

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : I beg to lay on the Table a copy of the Press Council (Second Amendment) Rules, 1967, published in Notification No. G. S. R. 1789 in Gazette of India dated